GOVERNMENT OF INDIA MINISTRY OF JAL SHAKTI DEPARTMENT OF DRINKING WATER & SANITATION

LOK SABHA STARRED QUESTION NO. 470 ANSWERED ON 03.04.2025

SWACHH BHARAT MISSION-GRAMIN

†*470. SMT. MANJU SHARMA:

Will the Minister of **JAL SHAKTI** be pleased to state:

- (a) whether the Government proposes to set up an effective financial management mechanism to address the problem of delay in the release of States' share under the Swachh Bharat Mission Gramin; and
- (b) if so, the details thereof and if not, the reasons therefor?

ANSWER

MINISTER OF JAL SHAKTI (SHRI C R PATIL)

(a) & (b) A statement is laid on the Table of the House.

Statement referred to in reply to parts (a) to (b) in respect of Lok Sabha Starred Question no. 470 for reply on 03.04.2025 regarding Swachh Bharat Mission-Gramin asked by Smt. Manju Sharma

(a) & (b) To address the problem of delay in the release of State shares, Ministry of Finance, Department of Expenditure has introduced a new system for just-in-time release of funds under Centrally Sponsored Scheme (CSS) called Single Nodal Account - Samayochit Pranaalee Sheeghr Hastaantaran [SNA-SPARSH] which is integrated with e-kuber system of RBI and States' Integrated Financial Management System (IFMS). In this new system, funds are allocated in Public Financial Management System [PFMS] to the States by issuing Mother Sanction in respect of the Centre share. The State Govt. has to make provision for proportionate State share (already defined for the State at the time of onboarding this system) to enable its implementing agencies to push payment files in the new system. The sanction order is issued by Government of India, for corresponding Centre share for each payment file, on daily basis based on payment files received from State Government which is then credited to the intended beneficiaries/working agencies on real time along with matching State share. Hence, in this new system there will not be any delay in release of State share as the State Governments have to make provision for State share in advance against the Mother Sanction and funds are actually released along with matching State share.
